

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING
(REVENUE WING)

....

NEW DELHI: THE 5th Oct., 1976.

NOTIFICATION
INCOME TAX

NC.1515(F.No.404/211/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961, the Central Government hereby authorises Shri V.E.Sridhar, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri V.E.Sridhar takes over as Tax Recovery Officer.

Sd/-

(V.P.MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.1515(F.No.404/211/76-ITCC):

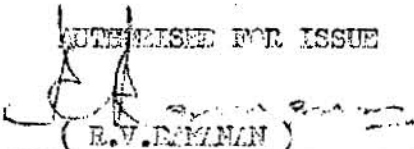
Copy forwarded to:-

1. The Commissioner of Income-tax, Jullundur.
2. The D.I.(D&PR), New Delhi including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Govt. of Punjab, Chandigarh.
5. The Accountant General, Punjab, Chandigarh.
6. The Ministry of Law, Joint Secretary and Legal Adviser, New Delhi.
7. Bulletin Section (3 copies).
8. Guard File.

Sd/-

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

APPROPRIATE FOR ISSUE


(R.V. RAMMAN)
ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (R&SP)

NO.CC/ITCC/1501/361/RSP/76

PAHUJA